

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

30.

IA 2139/2021

IN

C.P. (IB)/3918(MB)2019

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 14.11.2022

NAME OF THE PARTIES:

Pooransingh Vijaysingh Rathode
Sole Priprietor Of Meghana Colour Chem
Vs
Jk Coil Coatings Pvt Ltd

SECTION: 9, 66(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Nithish Bangera, Ld. Authorized Representative for the RP present.
2. The Registry is directed to issue Court Notice to the Respondents clearly intimating the next date of hearing.
3. The RP is directed to collect court notice from the Registry/Court Officer and serve the same on the other side by all available means i.e. Speed post/regd. Post, email, hand delivery etc. and file proof of service.
4. The Respondents are directed to file reply within 2 weeks from the date of receipt of notice by duly serving the copy to the other side.
5. List this matter for further consideration on **11.01.2023**.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)